

HIGH COURT OF MADHYA PRADESH

CRA.No.3652/2020

(Amit @ Rajveer Singh Bahel Vs. State of M.P.)

Gwalior, Dated : 31.07.2020

Shri Nirmal Sharma, learned counsel for the appellant.

Shri Sankalp Sharma, learned Panel Lawyer for the State.

In the wake of unprecedented and uncertain situation due to outbreak of the Novel Corona virus (COVID-19) and considering the advisories issued by the Government of India, this matter has been taken up for hearing through video conferencing to maintain social distancing.

After arguing for sometime, learned counsel for the appellant prays for withdrawal of third criminal appeal under Section 14 (A) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

Prayer is allowed.

The third criminal appeal is **dismissed as withdrawn.**

(Vishal Mishra)
Judge

AK/-